श्री तेजा सिंह स्वतंत्र : इसी तरह से बहुत से फौजियों को नेफा में जमीन दी गई थी। वे पैंशनर हैं। उनको वहां बसाया गया था। लेकिन वह जमीन पथरीली थी। उनको वहां से आउस्ट कर दिया गया है और वे मारे मारे फिर रहे हैं। उनकी तरफ भी आपका ध्यान जाना चाहिये।

करनाल में एक बाका हुआ है। पांच सौ से ऊपर फैमिलीज को वहां बसाया गया था, उनको जमीन दी गई थी अठारह बीस साल पहले। उसको उन्होंने बोया, आबाद किया। अब उनको वहां से फिर निकाला जा रहा है। इस ओर आपका ध्यान जाना चाहिये।

अध्यक्ष महोदय : बाकी फिर कभी कह लेना।

श्री तेजासिंह स्वतंत्र : ला एण्ड आर्डर के बारे में एक बात मैं कहना चाहता हूं। पंजाब में 75 आदमियों को विदाउट ट्रायल एरेस्ट कर के रखा गया। अब हरियाणा में एक नया दौर शुरू हुआ है। जींद के इलाके में पुलिस ने एक गांव में जा कर छापा मारा एक कसबे में डकैतों की शकल में। इस चीज की तरफ भी आप ध्यान दें।

17.30 hrs.

STATEMENT RE: ALLEGED MANHANDLING OF MEMBER BY WILLINGDON HOSPITAL STAFF

THE MINISTER OF WORKS AND HOUSING AND HEALTH AND FAMILY PLANNING (SHRI UMA SHANRAR DIKSHIT) : Mr. Speaker, Sir, a young boy was involved in a car accident this morning in the North Avenue. He was taken to the Casualty Department of the Willingdon Hospital. The boy's uncle, an hon. Member of this House, was informed that the boy was not given adequate treatment. Therefore, the hon. Member himself went to the Hospital along with the boy. He wanted to go inside the Casualty Department but an official on duty at the gate stopped his entry. He was not permitted entry even after the Member had disclosed his identity. When the hon. Member insisted on going inside and meet the doctor, the Member is alleged to have been manhandled. It is also alleged that the doctor on duty misbehaved with the Member of Parliament.

When this matter came to our notice this forenoon, Shri Chattopadhyaya, the Minister of State, himself proceeded to the Hospital to ascertain the facts. On reaching the Hospital, he found that a section of the employees had abstained from attending to their duties and gave him a different version.

We have directed the District Magistrate, Delhi, to hold an inquiry to ascertain all the facts and to furnish a report indicating precisely the persons responsible for the alleged misbehaviour.

I would like to assure the House that Government takes serious notice of such misbehaviour and, on the basis of the report of the District Magistrate, necessary and appropriate action will be initiated.

The police have already registered a criminal case in this connection and investigations are in progress.

I am deeply distressed over it and I sincerely regret this unfortunate incident. I would like to mention in this connection that we propose to look into the working of the Casualty Department of the Hospital with a view to effecting such improvements as will be necessary.

SHRI D. N. TIWARY (Gopalganj) : The doctor who is alleged to have misbehaved should be transferred at once from the Hospital so that he may not influence witnesses there. The man who misbehaved should also be transferred. If you are not going to suspend him, at least, he must be transferred immediately and removed from the scene. *(Interruptions)*

श्री नरसिंह नारायण पांडे (गोरखपुर) : अध्यक्ष महोदय इस सदन में दो वर्जन आए। सुबह माननीय संसदीय कार्य मंत्री ने एक बात कही कि यदि माननीय सदस्य को पुलिस का प्रोटेक्शन न मिला होता तो आज उनकी जान कहां गई होती इसका कोई भरोसा नहीं था...

संसदीय कार्य तथा नौवहन और परिवहन मंत्री (श्री राजबहादुर) : ये लव्ज मेरे नहीं थे।

श्री नरसिंह नारायण पांडे : यह बात

माननीय मन्त्री जी ने कही जो रेकार्ड पर है। उसको देख कर तब उसे रेपयूट करे।

दूसरी बात मुझे यह कहनी है कि जब यह प्राइमाफेसी केस प्रूव हो गया कि डाक्टर ने मिसविहेव किया और मैनहैडिल किया तो अभी तक डाक्टर को क्यो नही सस्पैंड किया गया ? डिस्ट्रिक्ट मैजिस्ट्रेट बाद मे एन्क्वायरी करेगे, पहले डाक्टर को सस्पेड होना चाहिए। यह बडा सीरियस मैटर है। इस सदन मे माननीय श्री गुजराल बैठे हुए है। उनके साथ भी इस तरह की घटना हो चुकी है। यह पहली घटना नही है। इसके पहले भी ऐसी घटनाए हो चुकी है। अध्यक्ष महोदय आप आज यदि हमारा प्रोटेक्शन नही करेगे, माननीय प्रधान मन्त्री जो यहा बैठी हुई हैं, वह प्रोटेक्शन नही करेगा तो कौन करेगा? सबसे जो दुःख की बात है वह यह कि माननीय प्रधान मन्त्री जी को गाली दीगई माननीय स्वास्थ्य मन्त्री जी को गाली दी गई (**व्यवधान**) अध्यक्ष महोदय, मैं आप से निवेदन करूगा कि माननीय मन्त्री जी या माननीय प्रधान मन्त्री जी उस डाक्टर को सस्पैंड करने के लिए क्या कार्यवाही कर रही है और क्यो नही सस्पैंड किया ?

श्री कृष्ण चन्द्र पाण्डे (खलीलाबाद) माननीय अध्यक्ष जी, यह मसला इस सदन के मान-सम्मान का रक्षा का है तथा बहुत ही गम्भीर मसला है। जब शैलानी जी ने कहा कि मै इसकी शिकायत अपने माननीय स्वास्थ्य मन्त्री जी से करूगा तो डाक्टर ने कहा—जाइये, हम आप को देख लेगे। जब उन्होने कहा कि मै इसकी शिकायत माननीय प्रधान मन्त्री जी से करूगा तो डाक्टर ने कहा—यहा 700 ससद् सदस्य आते हैं, सब लोग यही धमकी देते है।

मान्यवर, अगर वहा हमारे माननीय ससदीय मन्त्री जी मौजूद न होते तो इस सदन के एक माननीय सदस्य आज उठ गये होते। मैं ने यह भी सुना है और देखा है कि वहा पर सरकार को गुमराह करने का इन डाक्टरों ने एक षडयन्त्र सा रचा है। डाक्टर लोगों ने पहले तो फोर्थ क्लास के कर्मचारियो से हडताल कराई और उसके बाद सरकार को अपनी मुट्ठी मे करने के लिये ये डाक्टर लोग धमकी दे कर स्ट्राइक पर चले गये। आज सवाल इस सदन के मान-सम्मान का है, आज एक ससद् सदस्य पीटा जाता है, कल दूसरे लोग भी पीटे जायेगे। माननीय समद कार्य मन्त्री जी को बतलाना चाहिये था—जब ये वहा पर गये और इनको पहचाना नही गया और इन्होने कहा कि मै समद कार्य मन्त्री हू, तो उन्होने कहा—जाइये, अभी एक नेता साहब पीटे गये है, आप बहुत बड नेता बने है, आपकी भी यही हालत बनेगा जो एम० पी० साहब की हुई है

SHRI RAJ BAHADUR I want to refute it

श्री कृष्ण चन्द्र पाण्डे यह सवाल बडा गम्भीर है, ऐसे हास्पिटल को बन्द कर देना चाहिये, जहा इस प्रकार का व्यवहार होता है, जहा समद सदस्यो का मान रक्षा नही हो सकता, हमे ऐसे हास्पिटल की जरूरत नही आज देश मे बहुत से डाक्टर बेकार हैं, गली-गली मे घूम रहे है, अगर यहा के डाक्टर धमकी दे कर समद सदस्यो के साथ इस प्रकार का व्यवहार करना चाहते है (**व्यवधान**)

श्री उमा शकर दीक्षित अध्यक्ष महोदय पहले जो घटना श्री गुजराल जी के सम्बन्ध मे हुई थी, उसकी जाच की गई और जाच मे जब यह बात सिद्ध हो गई तो उस डाक्टर के साथ तत्काल कार्यवाही की गई

अनेक माननीय सदस्य क्या कार्यवाही की गई ?

श्री नरसिंह नारायण पाडे : ट्रान्सफर कर दिया गया होगा।

श्री उमा शकर दीक्षित . जी नही। उसको सार्विस से बरखास्त कर दिया गया, इसलिये कि वह टेम्परेरी सर्विस थी और उसके साथ यह कार्यवाही की जा सकती थी और वह बात सिद्ध हो गई थी।

इस मामले मे जो दूसरी बात कही गई

[श्री उमा शकर दीक्षित]

है—हमारे राज्य मन्त्री जी को जो बाते कही गई है, मैं उनका वर्णन इसमे देना नही चाहता। हम यह नही चाहते कि हमारी समद का जो मदस्य है, उसका जो विवरण है, उसका जो कथन है, उसको डिस्प्यूट करे। उन्होने जो कहा है उसका साराश आपके सामने निवेदित कर दिया है। वहा जो दूसरी बाते कही गई हैं—कुछ कम या कुछ ज्यादा—हम उसको स्वीकार नही कर सकते और न बिना जाच किये दानो तरफ की, अपनी कोई राय इस स्टेज पर, इस स्थिति मे देना चाहते हैं, क्योकि अगर हम पहले ही राय कायम कर ले तो फिर जाच का कोई प्रश्न नही उठता। इसलिय इसका अर्थ यह नही है कि इसमे जो स्थिति है उसको नही मान रहे हैं। लेकिन अगर डिस्ट्रिक्ट मैजिस्ट्रट की यह राय होगी (**व्यवधान**) प्राइमा—फैमी केस सस्पेन्शन का है तो हम तत्काल सस्पेन्शन का आर्डर देगे—डाक्टर या दूसरे कर्मचारियो के सम्बन्ध मे।

श्री डी० एन० तिवारी तब तक कम से कम उसका ट्रान्सफर तो कर दीजिये (**व्यवधान**)

अध्यक्ष महोदय मेरी आप से प्रार्थना है—जैसा मिनिस्टर साहब ने कहा है, उसको सुनने के बाद, इसको यही पर छोडिये, दोबारा जरूरत होगा तो फिर देख लेंगे, लेकिन अभी इस को इतना ही मान लेना चाहिय (**व्यवधान**)

SHRI AMRIT NAHATA (Barmer) The Minister says that an enquiry will be made by a District Magistrate Before the District Magistrate, there would be one Member of Parliament He alone was there, and the doctors and other staff members of the Hospital have made out a case

SHRI UMA SHANKAR DIKSHIT. Sir, on a point of information, he was not alone He went with a number of other persons He was not alone Sir This is not a correct statement There was a Police Officer at a later stage, but, when he wanted to enter, there were four or five other people with him.

अध्यक्ष महोदय यह समस्या बडी गम्भीर है, इसको अभी छोड दीजिए और बाद मे इस विचार करके जो आप समझेगे वह करेगे लेकिन इसको ज्यादा पेचीदा न बनाइये क्योकि यह मसला बहुत गम्भीर है। इसी जगह पर इसको छोडिए, बाद मे फिर देखेगे। (**व्यवधान**) मैं आप लोगो से निवेदन करता हू कि इसको यही छोडिए।

SHRI C M STEPHEN (Muvattupuzha) I want to make a submission, Sir

SHRI SAMAR GUHA (Contai) You permitted me Sir.

MR SPEAKER Now we resume the debate on the Finance Bill Shri Ram Sekhar Prasad Singh

SHRI SAMAR GUHA I do not want to complicate the issue

SHRI KARTIK ORAON (Lohardaga) The doctor should be first suspended and then only the enquiry should be held

अध्यक्ष महोदय : मैन आपको सलाह दी है कि इसके आगे मत जाइये।

SHRI SAMAR GUHA Please allow me three minutes only. In the morning as the custodian of the honour and privilege of the members of this House, you rightly pointed out that if even elected Members of Parliament are treated this way, what will happen to the common people

अध्यक्ष महोदय जब रिपोर्ट आयेगी तब उसके बाद मार्चेंगे।

SHRI SAMAR GUHA I am not happy when the honour of a member of the House is insulted and as it has been stated, *prima facie* he was man-handled. As you have rightly pointed out, I do not want the honour of any individual level—the honour of the Class IV employees is not less than the honour of the Members of Parliament—I consider at an individual level the honour of any individual, between two individuals, is equal As even in the morning, it has been rightly pointed out by you, the member is the elected representative of the people that means when he is insulted, the honour of the people is insulted. Therefore, I would submit to you

that it is not proper that such an inquiry should be entrusted to a District magistrate. I request you, as I said in the morning, that you yourself constitute an enquiry committee to go into matter and bring out all the facts and submit it to the house.

अध्यक्ष महोदय : स्वामीजी, आपसे भी मैं प्रार्थना करता हू कि आप बैठिए ।

श्री स्वामी ब्रह्मानन्दजी (हमीरपुर) : मैं यह कहना चाहता हू कि अगर ऐसी हालत रही तो देश मे बहुत बड़ी अराजकता फैल जायगी हमारे सिर के नीचे एक एम० पी० मारा जाता है, अधिकारी लोग बदमाशी करते है और षडयन्त्र रच रहे है । हम कोई निर्णय नही कर पाते है । एक एम० पी० के निर्णय को आप मेजिस्ट्रेट को देते है यह बड़े अफसोस की बात है । मै आपको एक छोटा सा उदाहरण देता हू । यह एक विदेशी घटना है । वहा पर एक स्त्री और पुरुष साथ साथ जा रहे थे । एक पुलिस वाले ने देखा और कहा कि स्त्री बड़ी सुन्दर है, कोई बदमाश आदमी उसे अपने साथ लिए जा रहा है । उसने जाकर पुरुष से पूछा कि यह औरत किसकी है । तब पुरुष ने कहा कि मेरी स्त्री है । फिर औरत से पूछा गया क्या यह तुम्हारा पति है तो उसने कहा हां मेरा पति है । उसके बाद पुलिस वाले ने कहा कि नही, यह तुम्हारा आदमी नहीं है और उसके एक चाटा मारा । फिर उस स्त्री को जबर्दस्ती अपने साथ ले गया । वहा के गृह मंत्री ने जो घटना स्थिति को देख रहे थे, उस स्त्री को छडवाया और उसे छुड़वा कर के दूसरे दिन अपना इस्तीफा दे दिया और कहा कि अधिकारियों मे ऐसी बुरी नियत कैसे आ गई । मैं चाहता हूं कि कोई ताजा दिमाग आकर इस काम को सम्हाले । तो प्रजातन्त्र की ऐसी परम्परा रही है । मैं कहता हूं अगर यह बात सही है तो दीक्षित जी को भी इस्तीफा दे देना चाहिए ।

SHRI R. D. BHANDARE (Bombay Central) : Mr. Speaker, Sir, may I make a submission ?

MR. SPEAKER : Not now. I am not allowing any more discussion on it.

SHRI R. D. BHANDARE : I am not going out of the way. I am not going out of the rules. Since the fact has been that there would be a magisterial inquiry, it means, some *prima facie* case (*An hon. Member* : alleged)..has come to the notice of the Government. In that event, for impartial inquiry the doctor must be suspended. It is a judicial concept. It is a norm. To meet the ends of justice he must be suspended. It is my prayer

SHRI C. M. STEPHEN : Mr. Speaker, Sir, may I seek your indulgence to make a submission on this ?

MR. SPEAKER : May I request you kindly to sit down ?

SHRI C. M STEPHEN : There is a question of principle involved in this which I want to submit to you and to the House. You may take any decision But according to me, there is a question of fundamental principle which is involved here.

MR. SPEAKER : We are not taking any decision We have heard the statement. Afterwards we will see

SHRI C. M STEPHEN : No, let me make my submission, because, I feel, a matter of conscience, a matter of principle, is involved in this. There are two aspects of the question.

MR SPEAKER : Please take your seat. I will give you opportunity later on, not now.

SHRI C. M. STEPHEN : You may kindly hear me because there is a question of principle that is involved here. A Member of Parliament went to the hospital in the assistance of another person. It is an accident that he was his nephew. When he want, he met with a certain experience. He made a complaint to the Government. He comes to the floor of this House and at the Bar of this House and he makes certain statements with all sense of responsibility, as an elected Member of the Sovereign Parliament of India. The question is whether the statement made by him is acceptable as a *prima facie* correct statement or not. Now, what happens is this. He is put in the dock along with some other people. Nothing is being done. It would have been far better for him if he did not make a statement before this Parliament. Because, as things are, he stands completely discharged. The question is whether when a Member of Parliament make a statement with

[Shri C M. Stephen]

all sense of responsibility you can accept his statement as a *prima facie* correct statement or not. If you accept the position that he is making a *prima facie* statement, then, what is the action to be taken ?

MR. SPEAKER : I really wonder why you are saying this. You are a lawyer. Why are you talking like that ? If you were not a lawyer, I could have understood. Being a lawyer, you know the legal consequences. Contempt does not matter here when investigation is already going on.

AN HON. MEMBER : Two lawyers do not agree.

SHRI C M STEPHEN : My point is the investigation has started after the statement was made here. Parliament was seized of the matter.

MR. SPEAKER : It is an important matter. It should not be lost in emotion.

SHRI C. M. STEPHEN : It is a question of breach of privilege of the House.

MR SPEAKER : I have no notice of privilege. This matter should not be lost in emotion.

SHRI C. M STEPHEN : I am not talking in emotion ; I am arguing my case.

MR. SPEAKER : You are not arguing before a court.

SHRI C M. STEPHEN : It is a question of privilege of the House. It is a question of contempt of the House. The Member submitted a statement at 11 O' clock. We are seized of this matter. The investigation started after the statement was made here.

MR. SPEAKER : What are you doing ? Kindly sit down.

SHRI C. M. STEPHEN : Kindly hear me. I started ; let me complete my point. I am only stating one point.

The first point is that now that there is a *prima facie* case, it must be expected that pending inquiry, the man concerned has got to be proceeded against and suspended.

The second point concerns Government and you, Sir. A Member of Parliament, as a Member of Parliament, in exercise of his parliamentary functions to inquire into an allegation, goes to a public institution and he is assaulted after he has been identified as a Member of Parliament. I submit that this is breach of privilege of a Member of this House and a contempt of this House. You have got to be seized of this matter and proceedings against the person concerned should be started accordingly

SHRI D. D. DESAI (Kaira) : We are humble servants of the people. The benefit of natural justice should be available to every citizen of India. We cannot be the complainant and also the judge. So, we should have the matter investigated and we should have the full benefit of the investigation report.

MR. SPEAKER : Now, Shri Ramshekhar Prasad Singh. He will take part now in the debate on the Finance Bill.

SHRI KARTIK ORAON : I would like to make one submission In the morning you told the House that the Member was there in the hospital. But after one minute, he was here How could he come here ?

Secondly, it is not a question of a Member of Parliament only ; it is not a question of the Doctor only ; but it is a case between a citizen and another citizen. For matters like this, the person should have been behind the bars, because it was an assault, and it was an attempted murder, but we are still thinking what to do. This is very clear.

MR. SPEAKER : May I ask you to sit down ?

SHRI KARTIK ORAON : A parliamentary committee should go into the matter, not a district magistrate.

MR. SPEAKER : Shri Ramsekhar Prasad Singh. I have called him already.

SOME HON. MEMBERS : No, no

श्री शंकर दयाल सिंह (चतरा) : एक छोटी सी बात केवल आपके निवेदन में लाना चाहता हूं। कल पूरे भारत में और दुनिया में यह अखबार जायेगा 'एम० पी० बीटन अप बाइ हास्पिटल स्टाफ' तो इसकी कौन सी प्रतिक्रिया होगी ? जिन लोगों ने पीटा उनके प्रति इतना छोटा कार्य भी नहीं किया गया कि उनको सस्पेंड किया जाए। ... (व्यवधान) सदस्यों के जीवन के लिए, भारतीय नागरिकों

के नाम पर, डेमोक्रेसी के नाम पर अब यह योजना होनी चाहिए कि उनको सस्पेंड होना चाहिए।

श्री कृष्ण चन्द्र पांडे आप के पास फोन आया था विलिंगडन हास्पिटल से कि मेलानी जी आप से कुछ बात करना चाहते हैं। आपने फोन पर कहा कि मदन का समय हो गया है, मैं मदन मे जा रहा हू। उसके बाद आपने देखा कि मेलानी जी यहा मौजूद थे। आप तक को गुमराह करने की कोशिश विलिंगडन हास्पिटल मे की गई। न्याय यह हो रहा है कि कलक्टर इक्वायरी करेगा। (**व्यवधान**) कलक्टर इक्वायरी क्या करेगा ? मैं निवेदन करना चाहता हू कि उसको सस्पेंड किया जाए, उसके बाद भी कोई कार्यवाही आगे की जाए। यही आपसे प्रार्थना है।

अध्यक्ष महोदय आप बैठिये। जो भी बाते है आपने कर ली और इसके बाद मत्री जी ने अपना स्टेटमेंट दे दिया। इसके बाद इस पोजीशन को दोबारा देख कर सारी जाच करके जो भी होगा उसके मुताबिक किया जाय, अब इसमे आगे बात नही जानी चाहिए।

SHRI VASANT SATHE (Akola): In the interest of all and so that justice may be done even to the persons concerned, it is an elementary principle of natural justice as well as of law, as you are well aware, that when there is a *prima facie* case against a person, he should not be at the post where he would be able to influence the judicial process. Therefore, it would, I repeat, be in the interest of all if the Minister agrees to have the guilty person, against whom there is a *prima facie* case, suspended pending inquiry.

Another thing. The inquiry should be a judicial one. In circumstances where the honour of the Members of Parliament, in fact, the entire Parliament, is involved—otherwise, tomorrow as my hon friend pointed out, we will be held up to ridicule before the whole country, the entire House, as it were, would be held up to ridicule—if we want to safeguard it, let us have a judicial inquiry and not a migisterial inquiry.

MR SPEAKER Order, order. I have already called the next speaker on the Finance Bill. It is only a few minutes left to 6 P.M. I therefore adjourn the House to meet again at 11 A.M. tomorrow.

17.57 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, May 17, 1972/ Vaisakha 27, 1894 (Saka)

Raj Kumar Press (P) Ltd., Lucknow—22-6-72—1010